

CC No. 380/19

RC No. 7A/06/CBI/ACU-II/ND

CBI Vs. Balbir Sharma & Anrs.

18.09.2020

Present: Sh. Dhan Kishore, Id. Senior PP for CBI alongwith Pairvi Officer Sh. K. S. Thakur.

None for the accused persons.

Present matter has been taken up through video conferencing hosted by Mrs Pallavi Sharma, Reader of this Court in terms of office Order No.417/RG/DHC dated 30.08.2020 passed by the Hon'ble High Court of Delhi and subsequent office Order No.E-10927-11013/ Power Gaz/RADC/2020 dated 30.08.2020 passed by Ld. District & Sessions Judge (PC Act) (CBI), RADC, New Delhi.

Matter is listed in the category of defence evidence.

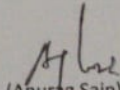
It is informed by the Reader that none of the accused persons or their counsels have contacted her.

In these circumstances, put up this matter for DE, on 11.11.2020. The time of the next video conference meeting shall be communicated later on. In the meantime, notice be issued to the accused persons and their counsels for the next date of hearing through email, whatsapp, SMS or through phone call.

A copy of this order be sent to the Id. counsels for the accused persons along with the notice.

In case of any query or inconvenience, Id. counsels for the accused persons may contact Mrs Pallavi Sharma, Reader of the court via official email ID readercbicourtroomno.504radc@gmail.com or on whatsapp as well as mobile phone no. 9210587637 telephonically or SMS.

Ahlmad is directed to do the needful.



(Anurag Sain)
Special Judge
(PC Act) (CBI)-

11/RADC/ND/18.09.2020

At this stage, it is informed by the Reader that Id. counsel for the accused persons has contacted her and she has apprised Id. counsel for the accused persons about today's proceedings and the next date of hearing.

In these circumstances, the order for issuance of notice to the accused persons and their Id. counsels stands recalled.

Put up this matter for DE, on the date already fixed.


(Anurag Sain)
Special Judge

(PC Act) (CBI)-11/RADC/ND/
18.09.2020